poration. Instructions have been issued that the limit of sodium chloride for edible common salt prescribed in the P.F.A. Rules, 1955 may not be insisted upon and that no penal action be taken or prosecutions launched against those engaged in the dealings of salt having 95 per cent sodium chloride. The cases of persons who were being prosecuted for dealings in salt having less than 95 per cent sodium chloride content are being reviewed.

(c) The standard of edible common salt has been prescribed in the prevention of Food Adulteration Rules, 1955. Instructions have been issued by the Salt Commissioner to the Hindusthan Salts Ltd., not to issue salt containing less than 95 per cent sodium chloride content to Delhi Salt Refineries and for human consumption.

The question of amending the P.F.A. Act, 1954 does not arise.

Shri Jedhe: What are the effects on the human beings by using this sub-standard salt?

The Minister of Health (Dr. Sushila Nayar): This salt is not very sub-standard. Instead of 96 per cent purity; it is 95 per cent purity. May I mention that since Independence, we have moved from 92 per cent purity to 95 per cent purity now and we hope to achieve 96 per cent purity very soon. This 1 per cent impurity has not produced any noticeable bad results.

Shri Jedhe: I asked what are the effects on the human beings by using this sub-standard salt.

Dr. Sushila Nayar: If sodium sulphate is taken in large quatities, it produces diarrhoea. But in the quantity the salt is taken(it does not produce any bad result.

House-Building Loans

\+

*1256. **Shri Yashpal Singh:**
Shri Vishram Prasad:
Shri S. M. Banerjee:

Will the Minister of **Works and Housing** be pleased to state:

(a) whether it is a fact that an embargo was laid on the grant of house-building loans to low-paid Government employees governed by the Payment of Wages Act;

(b) if so, whether Government are taking suitable steps to save them from the hardship; and

(c) if so, when the embargo is likely to be lifted?

The Minister of Works and Housing (Shri Mehr Chand Khanna): **(a)** Yes, because the Payment of Wages Act, 1936, does not expressly permit deductions on account of house-building loans being made from the pay-bills of persons governed by the Act.

(b) and (c). The Government in the Ministry of Labour and Employment propose to introduce, shortly, a Bill to amend the Payment of Wages Act, 1936, which will, *inter alia*, permit such deductions being made from the monthly pay bills of Government employees governed by that Act.

श्री यशपाल सिंह : मिनिस्टर साहब के जवाब से यह बात साफ नहीं हुई कि जिन लोगों के इस बीच में आवेदन पत्र पेंडिंग पड़े हुए हैं उनको कब तक मंजूर किया जायेगा और जो छोटी आय के लोग हैं उनको कब तक लोन दिया जाएगा ?

श्री मेहरचन्द खन्ना : हम लोन देने के खिलाफ नहीं हैं । जब किसी भाई को लोन दिया जाता है, चाहे वह १५ साल का हो या बीस साल का हो, तो उसकी कटौती उसकी तनखाह में से होती है । लेकिन ये जो हमारे भाई हैं उनकी तनखाह से कानून के मातहत कटौती नहीं हो सकती । लेबर मिनिस्ट्री ने इस बारे में एक जरूरी कानून लाने का फैसला किया है और जो आज कागजात आए हैं

उनसे पता चलता है कि वह कानून आ भी गया है। जब यह फैसला कर दिया जाएगा इस कानून में कि उनकी तनखाह में से कटौती की जा सकती है तो उनको लोन दिया जाएगा।

श्री यशपाल सिंह : क्या सरकार बतला सकती है कि यह स्कीम सिर्फ शहरों के लिए है या देहात के लिए भी है ?

श्री मेहरचन्द खन्ना : यह जो स्कीम है इसके अन्दर बहुत किस्म के लोन शामिल हैं, लो इनकम ग्रुप है, मिडिल इनकम ग्रुप है, इंडस्ट्रियल हाउसिंग है, स्लम्स हैं। स्टेट गवर्नमेंटस के मारफत इस स्कीम को लागू किया गया है और उनकी मारफत ही यह चालू होती है।

अध्यक्ष महोदय : ये शहरों के लिए हैं या देहात के लिए भी हैं ?

श्री मेहरचन्द खन्ना : स्टेट गवर्नमेंटस इनको इम्पलीमेंट करती हैं ।

श्री स० मो० बनर्जी : मैं यह जानना चाहता हूं कि जो लोग पेमेंट आफ वेजेज एक्ट के नीचे आते हैं, क्या उनको अंडरटेकिंग लेकर फिलहाल लोन नहीं दिया जा सकता, अगर वे लोग जिन के यहां वह काम करते हैं रिकवरी के लिए राजी हो जाएं ? उनकी बहुत सी अर्जियां पेंडिंग पड़ी हैं।

श्री मेहरचन्द खन्ना : मैंने इस बारे में मिनिस्ट्री आफ ला की राय ली थी। उनका कहना है कि यह अंडरटेकिंग काफी नहीं होगा लेकिन लेबर मिनिस्ट्री इस बारे में जल्दी ही कानून पास करने वाली है। मैंने आज सवेरे के कागजात में देखा है कि वह कानून आ गया है। जब इसमें जरूरी तरमीम हो जाएगी तो उनको लोन दिया जा सकेगा।

श्री तुलशीदास जाधव : अब तक जो एप्लीकेशन्स दी गई हैं उनकी तादाद क्या है ?

श्री मेहरचन्द खन्ना : मेरे पास आंकड़े तो नहीं हैं। अगर तमाम हिन्दुस्तान में ये अर्जियां दी गई होंगी तो उनकी तादाद काफी होगी।

Shrimati Savitri Nigam: May I know whether various States are giving these loans at various rates of interest, and also whether in one of the States, the interest charged on the slum-dwellers is too high?

Shri Mehr Chand Khanna: As far as the slum-dwellers are concerned, I have already brought forward a Bill before this House and it has been before the Select Committee, and once that Bill is passed, we shall have a sort of legislation for Delhi which will be of a very helpful nature.

Bagh, Pench, Karwand and Upper Tapti Irrigation Projects

*1259. **Dr. L. M. Singhvi**: Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether it is a fact that an agreement has been arrived at between the Governments of Maharashtra and Madhya Pradesh regarding Bagh, Pench, Karwand and Upper Tapti irrigation projects;

(b) the main terms of agreement;

(c) whether the Central Government would provide any assistance for these projects; and

(d) if so, in what manner and to what extent?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) A statement is laid on the Table of the House [*Placed in Library. See* No. LT-2873|64].

(c) and (d). The question of Central assistance will arise only after the projects are approved.

Dr. L. M. Singhvi: What part was played by the Central Government or by the hon. Minister in securing the successful conclusion of these negotiations between the two Governments?